



IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI, BENCH VI

C.P (IB) No. 626/ND/2022

An application under section 95(1) of the Insolvency and Bankruptcy Code, 2016

In the matter of:

**HDFC BANK LIMITED**

...Financial Creditor/ Applicant

Versus

**MRS. RENU GAMBHIR**

...Personal Guarantor

Date of pronouncement: 04.10.2022

**Coram:**

**Shri P.S.N Prasad** : **Member (Judicial)**

**Shri Rahul Bhatnagar** : **Member (Technical)**

**Appearances (through Video Conferencing/physical hearing)**

**For the Applicant** :

**For the Personal Guarantor** :

**ORDER**

Per Shri Rahul Bhatnagar, Member Technical

1. The present Petition CP (IB) No. 626/ND/2022 under consideration is a Petition filed under section 95(1) of the Insolvency and Bankruptcy Code, 2016 ('Code') read with rule 7(2) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution process for Personal Guarantors to Corporate Debtor) Rules, 2019 ('Personal Guarantors Rules') and regulation 4(2) of IBBI (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 ('Personal Guarantors Regulations') filed by HDFC Bank Limited through Mr. Mukesh Kumar Jain, Resolution Professional for initiating the Insolvency Resolution Process ('IR Process').
2. The Personal Guarantor, to the Corporate Debtor, Mrs. Renu Gambhir, the respondent herein, was duly served by the Petitioner, a statutory notice of demand dated 09.07.2021 in terms of Section 95(4)(b) vide Form B, rule 7(2)

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under the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process of Personal Guarantors to Corporate Debtors) Rules, 2019; requesting her to make the requisite payment for the amount of default i.e. Rs. 52,26,96,631 for which the guarantee has been invoked by the Petitioner. Despite, receipt of the notice of Demand dated 09.07.2021 the Respondent has not made any payment to the same. Resultantly, the Petitioner has filed the present petition seeking insolvency resolution process against the Respondent.

3. That, this Tribunal on 09.09.2022 ordered issued of limited notice to the Respondent/ Personal Guarantor and the Applicant duly served the notice on the address of the Respondent via Dasti mode of service. The Applicant has also filed affidavit of service dated 17.09.2022. In compliance of order dated 09.09.2022, the Respondent stands duly served.
4. The interim moratorium in terms of sec 96(1)(a) of IBC,2016 shall commence from the date of application.
5. The applicant has proposed the name of Shri Mukesh Kumar Jain, IBBI Registration No. IBBI/IPA-001/IP-P01960/2020-2021/13089, Email: [fcafcs19@gmail.com](mailto:fcafcs19@gmail.com), to act as Resolution Professional, this Adjudicating Authority hereby appoints the same as the Resolution Professional in the matter. The RP is to file the Assignment Declaration` within 7 (seven) days from today with the Registry.
6. The Resolution Professional is directed to file his report in terms of Section 99 of the Code and the relevant Regulations.
7. A copy of the Report by the resolution professional under Section 99 to be filed, shall be forthwith provided to the petitioner and to the personal guarantor to the corporate debtor.
8. Liberty to file reply, if any, within two weeks.
9. List the matter on 18.10.2022 for the perusal of the Report of the RP and further proceedings.

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**Rahul Bhatnagar**  
Member (Technical)

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**P.S.N Prasad**  
Member (Judicial)